

विकास विभाग, दिल्ली सरकार,
राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
5/9, अंडर हिल रोड, दिल्ली-110054

No.F.28(59)/SO/JDA/VSQ/2022-23/Pt.file/ 269

DATE: 25-03-2025

सेवा में,

श्रीमान उप सचिव (प्रश्न शाखा),
दिल्ली विधान सभा सचिवालय,
पुराना सचिवालय, दिल्ली - 110054

विषय:- दिल्ली विधान सभा में माननीय विधायक श्री गजेन्द्र दराल जी द्वारा उठाया गया अतारांकित प्रश्न संख्या - 174 के सन्दर्भ में।
महोदय,

कृपया आपके कार्यालय से प्राप्त अतारांकित प्रश्न संख्या -174 जोकि श्री गजेन्द्र दराल जी द्वारा उठाया गया है इस कार्यालय को आज दिनांक 20.03.2025 को प्राप्त हुआ है जिसका विकास विभाग की कृषि का जवाब निम्न प्रकार है:-

क्र० सं	प्रश्न	उत्तर
(क)	क्या पिछले 10 सालों में दिल्ली सरकार द्वारा किसानों को उपकरणों, यंत्रों, खाद्य, यूरिया जैसी चीजों पर सब्सिडी दी गई है;	जी हाँ
(ख)	यदि हाँ, तो पूर्ण विवरण दें;	विवरण संलग्नक 'अ' पर है।
(ग)	क्या यह सत्य है कि दिल्ली देहात में रह रहे किसानों को जमीन अधिग्रहण के बदले अल्टरनेटिव प्लॉट दिये जाते हैं;	ये विकास विभाग से संबंधित नहीं है। भूमि एवं भवन विभाग, दिल्ली सरकार के अनुसार यह एक रिजर्व सब्जेक्ट है जिसकी प्रति अनुलग्नक 'ब' पर संलग्न है।
(घ)	यदि हाँ तो क्या यह योजना अब भी है, इसका संपूर्ण विवरण दिया जाये;	
(ङ)	क्या दिल्ली में रह रहे किसानों को किसान का दर्जा दिया गया है; और	जी हाँ
(च)	यदि नहीं, तो उसके क्या कारण हैं।	उपरोक्त ङ के अनुसार लागू नहीं है।

यह जवाब विकास आयुक्त एवं विकास मंत्री, दिल्ली सरकार की सहमति से भेजा जा रहा है।

संलग्नक- 105 प्रतिलिपि

भवदीय,


(पवन चोपड़ा)

उप निदेशक/कार्यालय प्रमुख (मुख्यालय)

No.F.28(59)/SO/JDA/VSQ/2022-23/Pt.file/
प्रतिलिपि सूचनार्थ:-

DATE:

1. निजी सचिव, विकास मंत्री कार्यालय, दिल्ली सरकार, 8 वॉ तल, ए विंग, दिल्ली सचिवालय, नई दिल्ली-110002
2. एसओओ, मुख्य सचिव कार्यालय, दिल्ली सरकार, 5 वॉ तल, ए विंग, दिल्ली सचिवालय, नई दिल्ली-110002
3. निजी सचिव, विकास आयुक्त कार्यालय, 5/9, अंडर हिल रोड, दिल्ली-110054

(पवन चोपड़ा)

उप निदेशक/कार्यालय प्रमुख (मुख्यालय)

उत्तर देने के लिए निर्धारित प्रपत्र

विभाग का नाम :- विकास विभाग

विभाग का पता :- 5/9 अन्डर हिल रोड, दिल्ली-110054

तारांकित/अतारांकित प्रश्न संख्या :- अतारांकित प्रश्न संख्या-174

दिनांक :-

27.03.2025

प्रश्न कर्ता का नाम :-

श्री गजेन्द्र दराल

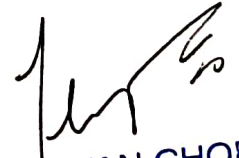
क्या माननीय विकास मंत्री यह बताने की कृपा करेंगे कि:-

क्र०सं०	प्रश्न	उत्तर
क)	क्या पिछले 10 सालों में दिल्ली सरकार द्वारा किसानों को उपकरणों, यंत्रों, खाद्य, यूरिया जैसी चीजों पर सब्सिडी दी गई है;	जी हाँ
ख)	यदि हाँ, तो पूर्ण विवरण दें;	विवरण संलग्नक 'अ' पर है।
ग)	क्या यह सत्य है कि दिल्ली देहात में रह रहे किसानों को जमीन अधिग्रहण के बदले अल्टरनेटिव प्लॉट दिये जाते हैं;	ये विकास विभाग से संबंधित नहीं है। भूमि एवं भवन विभाग, दिल्ली सरकार के अनुसार यह एक रिजर्व सब्जेक्ट है, जिसकी प्रति अनुलग्नक 'ब' पर संलग्न है।
घ)	यदि हाँ तो क्या यह योजना अब भी है, इसका संपूर्ण विवरण दिया जाये;	
ड.)	क्या दिल्ली में रह रहे किसानों को किसानों का दर्जा दिया गया है; और	जी हाँ
च)	यदि नहीं, तो उसके क्या कारण है।	उपरोक्त ड. के अनुसार लागू नहीं है।


(पवन चोपड़ा)
उप निदेशक/कार्यालय प्रमुख (कृषि)
PAWAN CHOPRA
Dy. Director (Agriculture)
Development Department
Govt. of NCT of Delhi
5/9, Under Hill Road, Delhi-110054

**पिछले 10 सालों में दिल्ली सरकार द्वारा किसानों को दिए गए
विभिन्न उपकरणों एवं यंत्रों का विवरण**

क्रम सं०	वर्ष	उपकरण का नाम व संख्या	लाभान्वित किसानों की संख्या	कुल सब्सिडी मूल्य (रूपये में)
1	2014-15	इन वर्षों में दिल्ली सरकार द्वारा किसानों को उपकरणों, यंत्रों, खाद एवं यूरिया जैसी चीजों पर सब्सिडी देने की कोई योजना नहीं थी।	—	—
2	2015-16			
3	2016-17			
4	2017-18			
5	2018-19			
6	2019-20	रोटावेटर- 105, जीरो ट्रिल ड्रिल मशीन - 04, हैप्पीसीडर -01, सुपर एसएमएस-01	111	58,03,500 / -
7	2020-21	सुपरसीडर - 35, जीरो ट्रिल ड्रिल मशीन - 10, पैडीस्ट्राचोपर-03, एमबीपलाग-02, बायलर-01	51	50,03,000 / -
8	2021-22	सुपरसीडर - 65, जीरो ट्रिल ड्रिल मशीन - 5, पैडीस्ट्राचोपर-06, एमबीपलाग-03, बायलर-06	85	1,16,25,750 / -
9	2022-23	अनुमोदन को प्रशासनिक स्वीकृति प्राप्त नहीं हुई थी।	—	—
10	2023-24	सुपरसीडर - 94, बेलिगंमशीन - 05, जीरो ट्रिल ड्रिल मशीन - 10, पैडीस्ट्राचोपर - 13, एमबीपलाग -02, बायलर रैकटैगूलर - 01, बायलर राउन्ड मिनी - 03	118 (अब तक केवल 60 किसानों को सब्सिडी जारी की गई है बाकि बचे हुए किसानों को भारत सरकार से पैसा आने के बाद सब्सिडी जारी की जायेगी जोकि 31 मार्च 2025 से पहले जारी होने की संभावना है।)	91,57,750 / -


PAWAN CHOPRA
 Dy. Director (H.Q.)
 Development Department
 Govt. of NCT of Delhi
 5/9, Under Hill Road, Delhi-110054

31/03/2025

GOVERNMENT OF N C T OF DELHI
LAND & BUILDING DEPARTMENT
(Alternative Branch)

B - BLOCK VIKAS BHAWAN, I.P. ESTATE, NEW DELHI

F:(Misc.) Lok Sabha/2018/L&B/Alt/1057

Dated 21/03/2025

To

The Deputy Secretary (UD),
Department of Urban Development,
11th Level C-Wing, Delhi Sachivalaya,
I.P. Estate, New Delhi-110002.

SUB: Reply to Question No. 174 raised by the Hon'ble MLA Sh. Gajender Daral in the Legislative Assembly.

Sir,

In reference to your letter No. F.28(59)/SO/JDA/VSQ/2022-23/Pt.file.3246 dated 21.03.2025 on the subject cited above, I am directed to inform that as per legal advice received from the office of the Hon'ble Lt. Governor, Govt. of NCT of Delhi vide their office U.O. No.2(3)/17-RN/379/A-1490 dated 19.03.2018 (Copy enclosed) and Pr. Secretary (Law & Justice and LA) vide their office letter No. F.18(11)/LA-2018/1720-1769 dated 19.03.2018 (Copy enclosed) and opined in the same letters that "In view of provision contained in Article 239AA(3) and (4) read with the rule 29 of the procedure 3 and conduct of business of Legislative Assembly of National Capital Territory of Delhi, legally the Speaker of Legislative Assembly cannot admit any question on any Reserved Subject".

In view of the above Legal Advice and as the Land & Building Department is dealing with the reserved subject "Land", the above position may be brought to the notice of the Hon'ble Speaker, Legislative Assembly of National Capital Territory of Delhi.

Yours faithfully,

Encl As above

Deputy Secretary (L&B)

RAWAN CHOPRA
Dy. Director/H.O.C. (Agri.)
Dy. Director (H&B)

Development Department
Govt. of NCT of Delhi
5/9, Under Hill Road, Delhi-110054

P/14 10

SERVICES DEPARTMENT
GOVERNMENT OF NCT OF DELHI
7TH LEVEL, B-WING DELHI SECRETARIAT, NEW DELHI

No. F.8(26)/MISC/VS/2016-S.III/

Date: 04.04.2016

To,

The Secretary to Hon'ble Dy. CM,
O/o the Dy. Chief Minister,
Govt. of NCT of Delhi,
Delhi Secretariat, New Delhi.

Sub.: Reply to the Assembly Questions of Legislative assembly of National Capital Territory of Delhi by Services Department.

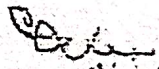
Sir,

This is with reference to reply to Starred Question No. 109 due for reply on 26.03.2018 and transferred to Services Department by Finance Department on 23.03.2018 at 1830 hrs treating the matter as "Services" matter, for being dealt under the provisions of Chapter VII of the Rules of Procedure and Conduct of Business of Legislative Assembly of National Capital Territory of Delhi. In this regard, I am directed to refer to this department's letter dated 21.03.2018 through which it was conveyed that in view of advice received from Department of Law Justice and Legislative Affairs vide letter dated 19.03.2018 (Copy enclosed) this department is unable to send replies to the assembly questions on 'Services' related matters.

The above position may be brought to the notice of the Hon'ble Dy. Chief Minister, Govt. of National Capital Territory of Delhi.

Yours faithfully,

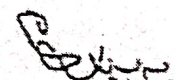
Encl.. As above.

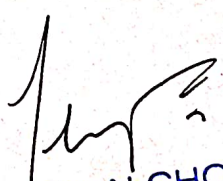

(D. Karthikeyan)
Dy. Secretary (Services)
Date:

No. F.8(26)/MISC/VS/2016-S.III/

Copy to:-

1. Secretary to Delhi Legislative Assembly Secretariat for kind information of Hon'ble Speaker, Delhi Legislative Assembly.
2. SO to Chief Secretary for kind information.
3. Dy. Secretary (Questions), Delhi Legislative Assembly, Old Secretariat, Delhi.


(D. Karthikeyan)
Dy. Secretary (Services).


PAWAN CHOPRA
Dy. Director (HQ)
Development Department
Govt. of NCT of Delhi
5/9, Under Hill Road, Delhi-110054

Hon'ble Lt. Governor informing that on the basis of questions being raised in Legislative Assembly of Delhi on matter related to 'Reserved Subject', the following advice of Department of Legal Affairs, Government of India has been received through the Ministry of Home Affairs, Government of India:

"As per Article 234A (3)(a) of the constitution, the Legislative Assembly shall have power to make laws with respect to any of the matters enumerated in the State List, or in the Concurrent List except matters with respect to Entries 1, 2 and 18 of the State List and Entries 64, 65 and 66 of that List in so far as they related to the said Entries 1, 2 and 18.

Further as per Article 234A(4), the responsibility of Council of Ministers of NCT of Delhi to aid and advice to Lt. Governor is restricted to matter only on which the Legislative Assembly has power to make law. Thus on reserved subject i.e. subject mentioned in Entry 1, 2 and 18, the State Government has no power either to make law or take an executive action.

Rule 29 of Procedure and Conduct of Business of the Legislative Assembly of National Capital Territory of Delhi states that the subject matter of Questions must relate to a matter of administration for which the Government is responsible. Its purpose shall be to elicit information or to give suggestion of action on a matter of public importance.

In view of the provision contained in Article 239AA(3) and (4) read with Rule 29 of the Procedure and Conduct of Business of Legislative Assembly of National Capital Territory of Delhi, legally the Speaker of the Legislative Assembly cannot admit any Question on any Reserved Subject."

The above legal position may kindly be brought to the notice of Hon'ble Speaker, Legislative Assembly, Delhi for kind information as requested in the aforesaid L.A.

A copy of the same is also being endorsed to all the Hon'ble Ministers and Departments for information and further necessary action.

(Anoop Kumar Mendiratta;
Pr. Secretary (Law, Justice & L.A.)
Government of National Capital Territory of Delhi

End As above

P.No. 15/11/21-308

Dated: 19/11/2018

Copy forwarded to the following for information and further necessary action:

1. Joint Secretary to Hon'ble Lt. Governor for information.
2. Pr. Secretary to Hon'ble Chief Minister, Delhi.
1. Services to all the Hon'ble Ministers of Government of NCT of Delhi.
1. Staff Officer to Chief Secretary for information.
1. All the Pr. Secretaries/Secretaries/Heads of Departments of GNCTD.
1. Ministry of Law, Justice & L.A. Department.

(Anoop Kumar Mendiratta;
Pr. Secretary (Law, Justice & L.A.)
Government of National Capital Territory of Delhi

PAWAN CHOPRA
Dy. Director (HQ)
Development Department
Govt. of NCT of Delhi
Dy. D. 5/9, Under Hill Road, Delhi-110054

On the issue of questions being raised in Legislative Assembly, Delhi, on matters related to 'Reserved Subjects' the following advice of Government of India has been received through the Ministry of Home Affairs.

As per Article 239AA(3)(a) of the constitution, the Legislative Assembly shall have power to make laws with respect to any of the matters enumerated in the State List, or in the Concurrent List except matters with respect to Entries 1, 2 and 18 of the State List and Entries 64, 65 and 66 of that List in so far as they related to the said Entries 1, 2 and 18.

Further as per Article 239AA(4), the responsibility of Council of Ministers of NCT of Delhi to aid and advice to Lt. Governor is restricted to matters only on which the Legislative Assembly has power to make law. Thus on reserved subject i.e. subject mentioned in Entries 1, 2 & 18, the State Government has no power either to make law or take an executive action.

Rule 29 of Procedure and Conduct of Business of the Legislative Assembly of National Capital Territory of Delhi states that the subject matter of Questions must relate to a matter of administration for which the Government is responsible. Its purpose shall be to elicit information or to give suggestion of action on a matter of public importance.

In view of the provision contained in Article 239AA(3) and (4) read with Rule 29 of the Procedure and Conduct of Business of the Legislative Assembly of National Capital Territory of Delhi, legally the Speaker of the Legislative Assembly cannot admit any Question on any Reserved Subject.

The above legal position may kindly be brought to the notice of Secretary of Legislative Assembly, Delhi for kind information of Hon'ble Speaker, Legislative Assembly, Delhi and departments concerned for necessary action.

(Ravi Dhawan)
Jt. Secretary to Lt. Governor

Pr Secretary (Law, Justice & Legislative Affairs), GNCTD

U.O. No. 2C32/17-18/1-3/1-4/1-5/1-6/1-7/1-8/1-9/1-10

Date: 17/03/2018

Copy for kind information and necessary action to:

1. Chief Secretary, Delhi
2. Secretary to Minister (Law, Justice & Legislative Affairs), GNCTD

PAWAN CHOPRA
Dy. Director (HQ)
Development Department
Govt. of NCT of Delhi
5/9, Under Hill Road, Delhi-110054